

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

Item No. 141
(CAA)-138(PB)/2018

IN THE MATTER OF:

Tata Teleservices Ltd and Bharti Airtel Ltd
And Bharti Hexacom Ltd.

.... Petitioner

Order under Section 230-232

Order delivered on 11.12.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner:	Mr. Sanjeev Puri, Sr. Advocate with Mr. Kamal Shankar & Mr. Gyanendra Kumar, Ms. Pallavi Rao, Ms. Nivedita Rao, Mr. Pradyumna Sharma, Ms. Aditi Singhvi, Ms. Darshna Vyas, Mr. Tanmay Sharma Advocates
For the Respondent:	Mr. Puneet Kumar, Assistant Director for DOT Ms. Easha Kadian, Adv. for IT Dept.
For OL:	Mr. Shubham Pandey, Advocate
For the RD(NR)	Ms. Sonam Sharma, CP.

ORDER

Mr. Puneet Kumar, Assistant Director for DOT states that only mobile business is involved in the scheme and no license transfer exercise is involved and he has otherwise no objection. Income Tax Department and RD also have no objection.

Arguments heard. Order reserved.



(M. M. KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)